

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins) No. 637 of 2020

IN THE MATTER OF:

Subbaiya Chithambaram

...Appellant

Versus

IDBI Bank Ltd. & Anr.

...Respondents

For Appellant: Ms. Revathy Raghavan, Advocate.

For Respondent: Mr. Sumant Batra, Advocate for IRP.

Ms. Niharika Sharma Batra, Adv.

ORDER
(Virtual Mode)

02.09.2020 Heard Ms. Revathy Raghavan, Advocate for the Appellant and Mr. Sumant Batra, Advocate for the IRP.

We have seen the Order dated 06th August, 2020 of Hon'ble Supreme Court filed with Diary No. 21138. It appears that with regard to same proceedings before the Adjudicating Authority, some Appeals were filed and the same have been transferred to the Hon'ble Supreme Court in view of the Directions of the Hon'ble Supreme Court. This matter is not included in that list. The Learned Counsel for the Appellant states that she wants to take steps so that this matter also may get transferred to the Hon'ble Supreme Court.

We adjourn this matter so that the Appellant gets opportunity to take steps as stated by the Learned Counsel. By next date, if the Appellant does not have any such orders, we will take up the Appeal for further steps.

List the Appeal For Admission (Fresh Case) **on 01st October, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)